

GOVERNMENT OF INDIA  
MINISTRY OF JAL SHAKTI  
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 1528**

ANSWERED ON 05.08.2024

**EVICTON OF UNAUTHORIZED OCCUPANTS FROM BBMB LAND**

1528. SHRI A. D. SINGH

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Bhakra Beas Management Board (BBMB) is facing difficulties in the eviction of unauthorized occupants of its land even after getting valid eviction orders with respect to various properties under its jurisdiction;
- (b) the number of properties on which eviction orders have been issued during the last three years and number of properties that have been vacated;
- (c) time taken by the local administration to evict the unauthorized occupant once an eviction order is issued;
- (d) the number of properties still under litigation and since when; and
- (e) the efforts being made to make the land of BBMB encroachment-free?

**ANSWER**

**THE MINISTER OF STATE FOR JAL SHAKTI**

(SHRI RAJ BHUSHAN CHOUDHARY)

- (a) Yes, Bhakra Beas Management Board (BBMB) is facing difficulties in the eviction of un-authorized occupants of its land.
- (b) During last 3 years, eviction orders have been issued on 17 numbers of properties. No encroachment has been removed out of these eviction orders during this period.
- (c) The time taken for eviction by the local administration depends on various local factors on case to case basis.
- (d) 235 number of properties are still under litigation since 1985.
- (e) Eviction Plans for removal of unauthorized occupants from BBMB land were prepared and submitted to concerned Civil Authorities for effecting removal of encroachments from BBMB properties wherein eviction orders have been passed by the Court of Estate Officer.

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